

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(15)

C.P No. 1473/(MAH)/2017

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Shyam Sundar Rathi
V/s.
Gammon Infrastructure Projects Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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	Adv. Sushant Chavan	Advocate for Respondent	Sub.
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seeking adjournment for filing withdrawal
Application by petitioner. Adjourned to
9th Jan'y 2018. I undertake to inform
the other side of next date.

Sub.
22/12/17

ORDER

CP No. 1473/I&BP/NCLT/MB/MAH/2017

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 9.1.2018, for filing withdrawal memo and consent terms.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)